

Year	No. of vehicles exported	Foreign exchange earnings* (US\$ Millions)
1987-88	713	6.67
1988-89	1408	9.59
1989-90	5223	24.32
1990-91	4908	41.08
1991-92	22901	94.00

(Prov)

* includes domestic sale against foreign exchange.

(b) to (d). Do not arise.

Decontrol of Molasses

7485. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether a large quantity of sugar of molasses is being wasted due to non-lifting of the allotted quotes by the States;

(b) the quantity of sugar molasses allotted to each State and Union-territory during the last two years; year-wise;

(c) whether the Government propose to decontrol the molasses; and

(d) if so, the date by which it is proposed to be decontrolled?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) Government is not aware of any large quantity of molasses being wasted due to non-lifting of the allotted quantity by the states Government.

(b) A Statement indicating the inter-state allocations of molasses made in favour of deficit States and U.Ts. during the last 2 years is Annexed.

(c) and (d). No such decision has been taken so far.

STATEMENT

(Figures in Tonnes)

Name of State/UT	Inter-State allocated of Molasses made	
	(Alcohol Year) 1989-90	(Alcohol Year) 1990-91
1. Andhra Pradesh	1,70,000	70,000
2. Assam	100	100
3. Chandigarh	500	860
4. Dadra & NH	500	230
5. Daman	17,300	13,000
6. Delhi	2,000	1,750

(Figures in Tonnes)

<i>Name of State/UT</i>	<i>Inter-State allocated of Molasses made</i>	
	<i>(Alcohol Year)</i> 1989-90	<i>(Alcohol Year)</i> 1990-91
7. Gujarat	40,000	-
8. Himachal Pradesh	5,000	9,800
9. Jammu & Kashmir	14,700	12,300
10. Kerala	83,000	34,000
11. Madhya Pradesh	2,42,500	2,32,500
12. Meghalaya	25	1,025
13. Nagaland	7,000	-
14. Orissa	20,900	20,000
15. Punjab	59,000	45,500
16. Rajasthan	35,200	33,500
17. Sikkim	2,400	-
18. Tripura	75	75
19. West Bengal	1,02,300	65,000

Repair of Houses in Mori Gate Area

(b) if so, the details thereof; and

7486. SHRI SOMJIBHAI DAMOK: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 18, 1991 to Unstarred Question No.4355 and state:

(c) if not, the reasons for delay in this regard?

(a) whether the information with regard to the repair of houses in Mori Gate and Kashmir Gate areas have since been collected;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The assurance given to Unstarred Question No. 4355 for 18th December, 1991 has since been fulfilled as per statement attached.

(c) In view of above, the question does not arise.

STATEMENT

the M.C.D. has reported that they do not keep any record of the condition of the private houses in the Morigate area but a pre-monsoon survey is carried out to locate the dangerous/repairable houses. In case of dangerous houses notices U/S 348 of the MCD Act is served to demolish the houses. In cases of houses which can be repaired the owners/occupiers are advised to carry out the repairs to their houses. The Slum Wing of DDA has reported that 4 slum properties in the Morigate area have been declared dangerous and the occupiers have been served with notice to shift to the slum tenements.

2. Repairs can be carried out by the owners or occupy-ires as defined in the MCD act. The Slim Wing of DDA has informed that the repair within the permissible per capita limit of expenditure are carried out in the property ownbeby then.

3. The MCD has reported that no permission is required for carrying out repairs of the portion of the buildings as are indicated by the Engineers of MCD at the time of pre-monsoon survey. Repairs can also be carried out as defined in building bye-laws No. 6.4.1. of the unified laws in Delhi. The Slum Wing of DDA has reported that no permission is required for repairs of the property owned by the Slim Wing of DDA either from MCD of Police.

[*Translation*]

**Credit Facilities to Dealer of Scooters
India Limited.**

7487. DR. S.P. YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether any credit facility was provided to the Bombay based dealers of the Scooters India Limited;

(b) if so, the details thereof;

(c) whether the said amount has since been recovered from the aforesaid dealers;

(d) if not, the reasons for delay in this regard; and

(e) the steps taken by the Government to recover the said amount?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Credit facility was provided by Scooters India Limited, to its Bombay based dealer M/s. Alibhai Premji Tyrewala Co.

(b) Scooters/three wheelers/spares were supplied on credit to the dealer since 1982-83 on the understanding that the dealer will settle credits on sale of the subject merchandise. The last supplies were made on 22nd August, 1988. As on 18-4-92 an amount of Rs. 4.04 lakhs was recoverable from the dealer.

(c) to (e). The amount has not so far been recovered because 8 cheques issued by the dealer during 1988-89 were not honoured. A swit has accordingly been field against the dealer in October.

Setting Up of Land Tribunals

7488. SHRI ZAINAL ABEDIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had issued guidelines long ago to the state Governments asking them to set up land tribunals to deal with land disputes and its distribution among the landless/poor farmers;

(b) if so, the progress made in this regard so far, State-wise;